

(2022) 01 DEL CK 0004

In the Delhi High Court

Case No : Civil Writ Petition No. 15183 Of 2021

Mohd Saddique

APPELLANT

Vs

BSES Rajdhani Power Limited & Ors

RESPONDENT

Date of Decision : 03-01-2022

Acts Referred:

Citation : (2022) 01 DEL CK 0004

Hon'ble Judges : Sanjeev Sachdeva, J

Bench : Single Bench

Advocate : Kamlesh Kumar Mishra, Bibhuti Bhushan Mishra, Sunil Fernandes, Shubham Sharma, Kavita Nailwal, Saumya Tandon

Final Decision : Disposed Of

Judgement

Sanjeev Sachdeva, J

CM APPL. 47840/2021 (Exemption)

Allowed, subject to all just exceptions.

W.P.(C) 15183/2021& CM APPL. 47839/2021

1. The hearing was conducted through video conferencing.

2. Petitioner seeks a direction to the respondent to reconnect the electricity meter to property No. C-93, Abul Fazal, Enclave Part-11, Shahinbagh,

Jamia Nagar, Delhi-110025 bearing CA No. 102064542.

3. Learned counsel appearing for the respondent/BSES-RPL submits that the electricity meter was disconnected on a request received from the

petitioner on 16.08.2021. He submits that in case petitioner were to make a fresh application and complete the financial and codal formalities, a fresh

connection can be granted to the petitioner.

4. Learned counsel for the petitioner submits that no application has been filed by the petitioner for disconnection of the electricity and the alleged

application dated 16.08.2021 has not been signed by him but probably has been signed by his brother respondent no. 2 by forging his signatures.

Without prejudice, learned counsel for petitioner submits that petitioner shall be making a fresh application to respondent no. 1 and complete the requisite formalities.

5. In view of the above, this petition is disposed of with a direction to the respondent to grant an electricity connection to the petitioner, in case an

appropriate application is filed by the petitioner and petitioner completes the codal and financial formalities for the same.

6. It is clarified that the issue with regard to disconnection of earlier meter on alleged forged signature is not being gone into in these proceedings and

is left open.

7. Copy of the order be uploaded on the High Court website and be also forwarded to learned counsels through email by the Court Master.